

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.21
C.A. Nos. 43, 49, 50/2021, 43/2023
& 32/2024 in
C.P.No. 219/BB/2020

IN THE MATTER OF:

Mr. Randhir Hebbar & Anr. ... Petitioners
Vs.
M/s. Convergitycs Solutions Pvt. Ltd. ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 28.03.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Pradyumna
For R1 to R3 : Ms. Subhashini. D
For R6 to R8 : None

ORDER

C.A.No.32/2024:

1. Heard the Ld. Counsels for the Applicant and the Respondents No.1 to 3.
2. Ld. Counsel for the Respondents No.1 to 3 seek time file objections and is permitted to file objections within a period of two weeks' time, after serving the copy on the other side. The Applicant shall file rejoinder, if any, thereto within one week, after duly serving the copy on the other side.
3. List the C.As along with C.P on **30.05.2024**.

C.A.No.43/2023:

1. Heard the Ld. Counsels for the Applicant and the Respondents No.1 to 3.
2. It is noticed that in compliance to order dated 22.02.2024, Ld. Counsel for the Applicant has not yet filed rejoinder. Therefore, one week time is granted to the Applicant to file the same, after duly serving the copy on the other side.
3. List the C.As along with C.P on **30.05.2024**.

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-

K. BISWAL
MEMBER (JUDICIAL)